

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KIKANI INTERNATIONAL PRIVATE LTD

RELEVANT PARTICULARS	
1. Name of corporate debtor	Kikani International Private Ltd
2. Date of incorporation of corporate debtor	28th October, 2013
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Coimbatore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111TZ2013PTC019963
5. Address of the registered office and principal office (if any) of corporate debtor	SF. No, 283/2A, Kondampatti Village, Vadasithur, Kinathukadavu Taluk, Coimbatore – 641 202.
6. Insolvency commencement date in respect of corporate debtor	12th January, 2022 (Order Dated 10th January 2022, received on 12th January, 2022)
7. Estimated date of closure of insolvency resolution process	11-07-2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arpit Kothari IP No. IBBI/IPA-001/IP-P02140/2020-2021/13287
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 204 B Block, Prince Garden Apartment, 40 Thambhuswamy Road, Kilpauk, Chennai, Tamil Nadu - 600010. Email: ak@nirmalandaripit.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Suit no: SL-2, 2nd Floor, Alsa Mall, Door Nos, 146 to 149, Old no 15, Montieth Road, Egmore, Chennai - 600 008. Email: kikanicirp@gmail.com
11. Last date for submission of claims	26-01-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable- As per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable- As per information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms can be downloaded from weblink : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kikani International Private Ltd Limited on 12-01-2022 (Order date 10-01-2022 received from NCLT Special Bench (Court I) Chennai on 12-01-2022) vide order No. IBA/587/2020.

The creditors of Kikani International Private Ltd, are hereby called upon to submit a proof of their claims on or before 26-01-2022 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14-01-2022

Place: Chennai

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(Dated 14-01-2022)

Sd-
Arpit Kothari

Interim Resolution Professional

Reg No : IBBI/IPA-001/IP-P02140/2020-2021/13287

